



HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6368 of 2026

Smt Geeta And Another

.....Petitioner(s)

Versus

State Of Up And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Krishna Kumar Singh
Counsel for Respondent(s)	:	Arun Kumar Pandey, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. List revised. Nobody is present on behalf of petitioners. Learned Standing Counsel as well as Sri Arun Kumar Pandey, learned counsel for the respondent no.3 is present.
2. It is argued by learned Standing Counsel that present writ petition has been filed against the notice issued to the petitioners by the respondent no.2-Sub Divisional Magistrate, Tehsil-Thakurdwara, District Moradabad under sub-section (5) of Section 38 of the U.P. Revenue Code, 2006. By the aforesaid notice petitioner was directed to put up his appearance before the court below.
3. After going through the aforesaid, the Court is of the prima facie opinion that no prejudice has been caused to the petitioners by the aforesaid notice and against the notice writ petition is not maintainable under Article 226 of the Constitution of India.
4. Since nobody is present on behalf of petitioners to press this writ petition, the writ petition is dismissed in default.

(Prakash Padia,J.)

March 10, 2026

Pramod Tripathi